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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 933/96

Date of Order: 6.8.96

BETWEEN

D.Bharat Kumar

.. Applicant

AND

1. The Union of India,
Rep. by the Director General,
Telecommunications,
New Delhi - 110 001.

2. The Chief General Manager,
Telecom, A.P.Circle,
Hyderabad - 500 001.

3. The Telecom District Manager,
Nalgonda - 508 050.

.. Respondents.

- - -

Counsel for the Applicant

.. Mr.J.V.Lakshmana Rao

Counsel for the Respondents

.. Mr.K.Ramulu

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

- - -

J U D G E M E N T

{ As per Hon'ble Shri R.Rangarajan , Member (Admn.) }

- - -

This OA is filed praying for a direction to the respondent No-3 to sanction 3 advance increments as against 2 already sanctioned.

2. The learned standing counsel produced letter No.

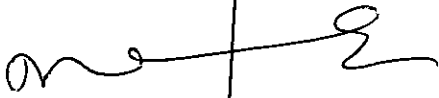
TDM/NGD/ OA 686/96/96-97/4 dated 12.7.96 (this letter is taken on record) addressed to the Law Officer, Hyderabad by R-3 wherein it is stated that the "grant of one advance increment for



35
.. 2 ..

the period of training as service for fixation of the increment, have been granted, there is no further orders are necessary in this OA". The learned counsel for the applicant fairly submitted that this OA has become infructuous.

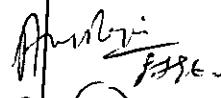
3. In the result, this OA is dismissed as infructuous.
No costs.


(R.RANGARAJAN)
Member (Admn.)

Dated: 6th August, 1996

(Dictated in Open Court)

sa


D.R. (J)

..3..

O.A:NO.933/96

Copy to:

1. The Director General,
Telecommunications,
New Delhi.
2. The Chief General Manager,
Telecom, A.P.Circle,
Hyderabad.
3. The Telecom District Manager,
Nalgonda.
4. One copy to Mr.J.V.Lakshmana Rao, Advocate,
CAT,Hyderabad.
5. One copy to Mr.K.Ramuloo, Addl.CGSE,CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

YLKR

9/2/8
0A933/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 6/8/96

ORDER/JUDGEMENT
O.A. NO./R.A./C.P. No.

in.

O.A. NO. 933/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED ✓

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

